क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
Regional Office, U.P. Pollution Control Board, Noida

पत्रांक : 1050/L-91/2020 दिनांक 15/12/2020

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report in compliance to order passed by Hon'ble NGT, New Delhi on dated 07.08.2020 in matter of OA No. 889/2019 Residents of Antriksh Kanball 3G, Sector-77, Noida (Applicants) Vs State of Uttar Pradesh & Ors (Respondents).

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance to the order passed by Hon'ble NGT, New Delhi on dated 07.08.2020 in matter of OA No. 889/2019 Residents of Antriksh Kanball 3G, Sector-77, Noida (Applicants) Vs State of Uttar Pradesh & Ors (Respondents) the status report received from SDM, Dadri, Gautam Budh Nagar is submitted for your kind perusal and necessary action please. The SDM, Dadri, Gautam Budh Nagar has sent letter no. 78/SDM-Dadri/2020-21 dated 14.12.2020 (Copy enclosed) to this office regarding the above matter.

Enclosure:-As above.

Yours Sincerely

(Praveen Kumar)
Regional Officer
UP Pollution Control Board, Noida
E-Mail-ro_noida@uppcb.com

Capy to:

1. The Chairman/Member, U.P. NGT, Over Sight Committee for information and necessary action please.
2. District Magistrate, Gautam Budh Nagar for information please.
3. Member Secretory, U.P. Pollution Control Board, Lucknow for information.
4. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
5. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
6. Chief Environmental Officer, Circle-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

Court No. - 32

Case :- WRIT - C No. - 7712 of 2020

Petitioner :- Perfect Prop Build (P) Limited Through Its Authorised Signatory
Respondent :- State Of U.P. Dept. Of Env. Forest And Climate Change Through Its Principal Secretary And 2 Others
Counsel for Petitioner :- Siddharth Singhal
Counsel for Respondent :- C.S.C.,Hari Nath Tripathi

Hon'ble Shashi Kant Gupta,J.
Hon'ble Sanjay Kumar Pachori,J.

In pursuance of the order dated 3.3.2020, the Uttar Pradesh Pollution Control Board was granted three weeks time to file its report in the form of an affidavit on or before the next date of listing stating its response to the specific allegations made in the writ petition.

Since no affidavit was filed by the Uttar Pradesh Pollution Control Board, this Court by its order dated 15.6.2020 had granted six weeks further time for filing counter affidavit.

Despite specific order passed by this Court, no counter affidavit has yet been filed by the respondent-Uttar Pradesh Pollution Control Board.

Learned counsel for the petitioner states that instead of filing an affidavit, the respondents are pressing for recovery.

As prayed by learned counsel for the respondent-Uttar Pradesh Pollution Control Board three weeks and no more time is granted to file counter affidavit.

The petitioner will have two week's time thereafter for filing rejoinder affidavit.

List thereafter.

Till the next date of listing, no coercive measures shall be taken against the petitioner.

Order Date :- 21.9.2020
Ishan

प्रेषक

उप जिलाधिकारी
दादरी, गौतमबुद्धनगर।

सेवा में

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय उ0प्र0,
प्रदूषण नियन्त्रण बोर्ड, नोएडा।

पत्रांकः–78 /वा0वा0न0–दादरी/2020–21 दिनांकः 14 दिसम्बर, 2020

विषयः– मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 नं0–889/2019 रेजिडेन्ट ऑफ अंतरिक्ष केन बाल 3जी, सै0–77, नोएड़ा बनाम स्टेट ऑफ उ0प्र0 व अन्य में दिये गये आदेश दिनांक 07.08.2020 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक से सम्बन्धित कार्यालय जिलाधिकारी गौतमबुद्धनगर के पत्र सं0–1303/एस0टी0–ए0डी0एम0(प्र0)/2020 दिनांक 14.12.2020, जो आपको भी सम्बोधित है का सन्दर्भ ग्रहण करने का कष्ट करे, जिसमें आपके कार्यालय से जारी उ0प्र0 नियन्त्रण बोर्ड नोएडा, ई–12/1, सै0–01, नोएडा का एक मांग पत्र अंकन–3,28,50,000/– रू0 बाकीदार फर्म मै0 परफेक्ट प्रोपबिल्ड प्रा0लि0, पता–प्लाट नं0–3 जी, सेक्टर–77, नोएड़ा से वसूली हेतु तहसील दादरी में प्राप्त हुआ, जो वर्तमान वस्तुस्थिति से सम्बन्धित है। जिसके सम्बन्ध में अवगत कराना है, कि उक्त प्रकरण में मा0 उच्च न्यायालय इलाहाबाद में रिट याचिका सं0–7712/2020 योजित की गयी। मा0 न्यायालय द्वारा पारित आदेश दिनांक 21.09.2020(छायाप्रति संलग्न) के अन्तर्गत अग्रिम तिथि/वाद सूचीबद्ध होने तक याचिका कर्ता के विरूद्ध कोई उत्पीड़क कार्यवाही न किये जाने के आदेश पारित किये गये है। ऐसी स्थिति में मा0 उच्च न्यायालय के अग्रिम आदेश पारित होने तक वसूली/अग्रिम कार्यवाही किया जाना सम्भव नहीं है। मा0 न्यायालय के अग्रिम आदेश पारित होने के उपरान्त ही तदानुसार अग्रिम कार्यवाही सुनिश्चित की जायेगी। आख्या आवश्यक कार्यवही हेतु प्रेषित है। कृपया प्राप्ति स्वीकार करने का कष्ट करें।

संलग्नकः– उपरोक्तानुसार।

उपजिलाधिकारी
दादरी, गौतमबुद्धनगर।

उपजिलाधिकारी
दादरी

प्रतिलिपिः–

1. जिलाधिकारी महोदय गौतमबुद्धनगर को सादर सूचनार्थ।
2. अपर जिलाधिकारी (प्र0) महोदय गौतमबुद्धनगर को अवलोकनार्थ।

उपजिलाधिकारी
दादरी, गौतमबुद्धनगर।